

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No212  
**CP(IB)/254(AHM)2021**

**Order under Section 9 IBC**

**IN THE MATTER OF:**

Arjun Saini Proprietor of Frontline India Logistics  
(Operational Creditor)  
V/s  
Inox Wind Infrastructure Services Ltd

.....Applicant

.....Respondent

**Order delivered on ..17/06/2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Pankaj Jain, Adv.  
For the Respondent : Mr. Pratik Thakkar, Adv.

**ORDER**

Learned Counsel Mr. Jain for the applicant states that parties have amicably settled the matter and as per settlement, payment is received, hence, on instructions, he is praying to withdraw the application. Prayer is granted. Application is allowed to be withdrawn. Thereby, CP(IB) 254/AHM/2021 stands withdrawn and disposed of.

-Sd-

**AJAI DAS MEHROTRA**  
**MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**